State of Meghalaya shall be handed over to Coal India Ltd for proper disposal. The Coal India Ltd. shall auction the coal so received by it as per its best judgment and remit the proceed to State to the extent as directed above.

- 2. State of Meghalaya was permitted to transfer the amount of ₹100 crores to Central Pollution Control Board from the Meghalaya Environment Protection and Restoration Fund which amount shall be used by Central Pollution Control Board only for restoration of Environment.
- (c) and (d) Coal companies have adopted Environmental friendly practices in coal mining such as:
 - Plantation in the mining activity areas, along roads to create green belts in 1. and around the mines.
 - 2. Bio-reclamation of degraded mined areas.
 - Remote Sensing Survey for analysis of land use improvement in opencast 3. mines.
 - 4. Development of Eco Parks in mined out areas.
 - 5. Suitable water spraying systems for arresting fugitive dust in roads, Coal Handling Plants, Feeder Breakers, Crushers, coal transfer points and coal stock areas.
 - Mobile water sprinkling in all the haul roads of opencast mines. 6.
 - 7. Provision of closed water recirculation arrangement in all coal washeries.
 - 8. Installation of effluent treatment plants/oil grease traps in opencast mines.
 - Recharging of ground water within mine premises as well as in nearby 9. villages through rainwater harvesting.
 - Not applicable.

Death of workers in SECL

†2380. SHRI RAM VICHAR NETAM: Will the Minister of COAL be pleased to state:

whether Government has received complaints of illegal coal mining in various parts of Chhattisgarh and if so, the details thereof;

[†]Original notice of the question was received in Hindi.

- (c) the number of deaths of workers in the coal mines of South Eastern Coalfield Limited (SECL) during last three years;
- (d) whether Government has taken any steps for improvement of working conditions of coal mining workers; and
- (e) if so, the effect of these steps on the health of workers and if not, the reasons therefor?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) Complaints are received regarding illegal mining of coal mainly through Coal Mine Surveillance and Management System (CMSMS), which is a web based portal along with 'Khanan Prahari' mobile app for detection, monitoring and recording of action taken on illegal coal mining; and total number of 15 complaints have been generated till 30th June, 2019 in respect of Coal India Limited (CIL) area {in South Eastern Coalfields Limited (SECL), which is a subsidiary of CIL operating in Chhattisgarh} and non-CIL area (in Chhattisgarh). The details of which are as follows:-

	CIL Area (SECL)	Non-CIL Area in Chhattisgarh
Number of complaint generated	8	7
Complaint verified	5	6
Complaint found true	-	-
Complaint found false/repeated after verification	5	6
Complaint under verification	3	1
Total Number of Complaint Generated	15	

(b) Coal Mine Surveillance and Management System (CMSMS) along with 'Khanan Prahari' mobile application have been developed by Central Mine Planning and Design Institute (CMPDI) in association with Bhaskaracharya Institute for Space Applications and Geo-Informatics (BISAG), Gandhinagar to detect, monitor and record action taken on illegal mining cases. This system enables any citizen to report an illegal mining incident through 'Khanan Prahari' mobile app, which is uploaded directly to CMSMS portal. Reports are automatically sent to the designated Nodal Officers, who

take action in a time bound manner and record the action taken on the CMSMS portal. Till 30th June, 2019, the total number of 141 complaints have been generated through this portal and action have been taken by CIL and non-CIL designated Nodal Officers.

The number of deaths of workers in the coal mines of SECL during the last three years are as below:

Year	No. of death of workers in coal mines of SECL			
	Chhattisgarh	Madhya Pradesh	Total	
2016	2	7	9	
2017	6	3	9	
2018	13	2	15	

- Several steps have been taken by the Government to improve the working conditions of coal mining workers by complying with the provisions of statute in this regard.
- Such improvements do result in better Health Index of coal workers. Although any impact assessment on this account has not been conducted.

Terrorist attacks in the country

2381. SHRI VIJAY GOEL: Will the Minister of DEFENCE be pleased to state:

- (a) the number of terrorist attacks reported in the country in the past two years, year-wise and State-wise;
 - the number of terrorists killed during the said period, year-wise; and
- the number of Indian soldiers martyred in these attacks during the said period, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) The number of Terrorist Initiated Incidents in the country, year-wise/ State-wise is as given below:

Year	J&K	Manipur	Nagaland	Assam	Arunachal
					Pradesh
2017	131	08	-	01	01
2018	318	08	03	-	-